

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DEBTONE CORPORATE ADVISORY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27/07/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2013PTC246280
5.	Address of the registered office and principal office (if any) of corporate debtor	404, 4TH Floor, Kaveri Complex, Behind Holiday Inn Jagannath Mandir Road, Sakinaka, Mumbai-400072
6.	Insolvency commencement date in respect of corporate debtor	17.03.2023 Date of receipt of CIRP order: 24.03.2023
7.	Estimated date of closure of insolvency resolution process	20.09.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chhaya Gupta Regd.No. IBBI/IPA-002/IP-N00984/2020-2021/13133
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Bima Nagar, 202, Almas Dreams Apartment, Near Anand Bazaar, Indore-452018, MP Email: guptachayacs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 911, Apollo Premier, Near Vijay Nagar Square, Indore-452010, MP. Email: cirp.dcapl@gmail.com
11.	Last date for submission of claims	07/04/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://www.ibbi.gov.in/home/downloads

**FOR THE ATTENTION OF THE CREDITORS OF DEBTONE CORPORATE
ADVISORY PRIVATE LIMITED**

Notice is hereby given that the National Company Law Tribunal, **Mumbai Bench** has ordered the commencement of a Corporate Insolvency Resolution Process of the **Debtone Corporate Advisory Private Limited** on **17.03.2023**, date of receipt of order: **24.03.2023**.

The creditors of **Debtone Corporate Advisory Private Limited**, are hereby called upon to submit their claims with proof on or before **07.04.2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Chaya Gupta

IBBI/IPA-002/IP-N00984/2020-2021/13133

Interim Resolution Professional

of Debtone Corporate Advisory Private Limited

Date: 26.03.2023

Place: Indore